

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.306
IB-3267(ND)/2019

IN THE MATTER OF:

Punjab National Bank

.... **APPLICANT/PETITIONER**

Vs.

M/s Apple Sponge and Power Ltd. & Ors.

.... **RESPONDENT**

SECTION

U/s 7 IBC, 2016

Order delivered on 02.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rajinder Wali, Advocate

For the Respondent : Mr. Gaurav Mitra, Mr. Manohar Malik and Mr. Prateek Chauhan, Advocates

ORDER

It is submitted by Ld. Counsel appearing for the parties that order dated 09.01.2024 passed in IA-4350/2023 passed by this Adjudicating Authority by which the Application seeking amendment of date of default was allowed was challenged before the Hon'ble NCLAT vide Appeal no. 196/2024 and the said appeal has been dismissed vide order dated 31.01.2024. The Ld. Counsel shall place on record a copy of the order passed by Hon'ble NCLAT within one week. Further, the Applicant shall take necessary steps for amendment of Section 7 application in the meantime. Reply to the amendment application, if any, shall be filed within two weeks thereafter.

List the matter for arguments on **16.02.2024**.

-SD-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-SD-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)